PCIL/TRANSCO/02/2019-20

23rd April, 2019.

To The Secretary, CERC, New Delhi.

Sir,

Sub: Penna Cement Industries Limited, Captive Power Plant – Comments/Suggestions/objections on Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (Fifth Amendment) Regulations, 2019 – Reg.

Ref: Your Public Notice No. L-1/132/2013-CERC, Dt: 18th April, 2019.

With reference to above yout notice dated 18-04-2019, please find below our objections/comments/suggestions:

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Clause No's as	Description as per Draft Regulation	Comments/Suggestions/Objections
per Draft		
Regulation		
Clause - 4.5:	"In the event of sustained deviation from	
Clause (10) of	schedule in one direction (positive or	
Regulation 7 of	negative) by any regional entity (buyer	
the Principal	or seller), such entity shall correct its	
Regulations shall	position in the manner as specified	
be substituted as :	under clause (a) and (b) of this	
	Regulation	
	(a) Up to 31.03.2020, if the sustained	(a) we request to continue the
	deviation from schedule continues for 12	sustained deviation from schedule
	time blocks, the regional entity (buyer or	for 12 time blocks few more years
	seller), such entity shall correct its	(instead of upto 31.03.2020) till we
	position by making sign of its deviation	get an understanding on the
	from schedule changed or by remaining	mechanism
	the range of +/- 10 MW with reference	
	to its schedule, at least once, latest by	Presently with SRLDC we are
	13 th time block.	allowed to revise interstate
	Provided that each violation of the	
	1	,
	requirement under this clause shall	
	attract an additional charge of 10% on	
	the time block DSM payable/receivable	violation during blackout or forced

as the case may be.

shutdown(breakdown) revision two days ahead is a constraint. So, we request to allow revision of interstate transactions for all Captive generators in case of blockout or shutdown due to forced to breakdown from the time block 6th onwards in day irrespective of its station capacitiy. Since Captive stations are established on the basis of continues supply of power to captive consumer, in such a case by imposing the sign change violation for captive generators resulting leads to severe constraints.

So, we request to allow revision of inter-state transactions for all Captive generators in case of blockout or forced to shutdown due to breakdown from the time block 6th onwards in day irrespective of its station capacitiy.

Also requested increase the range to +/- 20 MW instead of 10 MW for few years till we understand the mechanism.

(b) From 01.04.2020, if the sustained deviation from schedule continues for 6 time blocks, the regional entity (buyer or seller), shall correct its position, by making th sign of its deviation from schedule changed or by remaining in the range of +/- 10 MW with reference to its schedule, at least once, latest by 7th time block.

(b) We request to continue the clause (a) for few more years until the stabilization of new regulations and also increase the range of deviation from schedule to +/- 20 MW instead of 10 MW.

Other Suggestions:

- 1. Apart above objections, we would request to continue the old frequency based rates instead of Daily DSM rates (which are linked to ACP rates) which are more optimal considering the grid conditions.
- 2. We request to substitute the clause (1 to 18) of Regulation 4 of the Fifth Amedment Regulations,2018 (Regulation 7 of the Principal Regulation) as "the words "49.85" the words "49.70" the words "49.70" and "50.05" Hz" shall be substituted by the words "50.10" Hz"

Please consider our above points for amendment of Regultations.

Expecting a favourable action from your end.

Thanking you,

Yours faithfully,

for PENNA CEMENT INDUTRIES LIMITED

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